COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 143 OF 2018

Dated: 20th August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Damodar Valley Power Consumers' Association … Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. … Respondent(s)

Counsel for the Appellant (s) : Mr. Sumit Mamgain
Proxy Counsel for Mr. Rajiv Yadav

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran for R-2

ORDER

The learned counsel appearing for the Appellant prays for four weeks time to enable him to file his rejoinder.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder in this matter by 17.09.2018, as requested, duly serving copy on the other side.

List this matter on ***20.09.2018***, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

vt/pr